

C.C.P.No.83/2009

In

O.A.No.145/1998

09.07.2014.

App: Sri P.K. Sakya holding brief for Sri R.K. Upadhayay, learned counsel for the applicant.

Resp: Sri S.P. Singh, learned counsel for the respondents.

The present C.C.P. is preferred by the applicant for non-compliance of the order dated 16.03.2009 passed by this Tribunal in O.A.No.145/1998. The order of the Tribunal was subsequently challenged by the respondents in W.P.No.799 (SB) of 2009. The learned counsel for the respondents submits that the said writ petition is still pending for final adjudication.

Under such circumstances the CCP stands dismissed. Notices issued to the respondents stands discharged with liberty to the parties to get it revived after the disposal of writ petition, if so required.

J.Ch
(Ms. Jayati Chandra)
Member (A)
Amit/-

W.P.999
(Navneet Kumar)
Member (J)

*On
rehearing
Decided 09-7-14
J.Ch
09-7-14*